The Calcutta Land-Revenue Act, 1856

Act 18 of 1856

Keyword(s):
Power to Employ, Deputy Collector, Collector of Calcutta
Act XVIII of 1856
(The Calcutta Land-revenue Act, 1856.)

Short title given

... ... Act I of 1903.

Repealed in part

... ... [Act XVIII of 1869.
     Act XII of 1891.

(23rd August, 1856.)

An Act relating to the administration of the public revenues in the Town of Calcutta.

WHEREAS it is expedient that the Collector of Calcutta should have power to employ any Deputy Collector subordinate to him, in the performance of any part of the duties of his office; it is enacted as follows:—

1. (Regulations modified.)—Rep. by the Amending Act, 1891 (XII of 1891).

2. [Collector to have charge of collection of stamp duty in Calcutta.]—Rep. by the General Stamp Act, 1869 (XVIII of 1869).

3. It shall be lawful for the Collector of Calcutta to employ any Deputy Collector subordinate to him in the performance of any part of the duties of his office under Act XXIII of 1850; and all Rules, Regulations and Acts relating to the office of Deputy Collector shall be of the same force within the town of Calcutta as in other parts of the territories subject to the Presidency of Fort William in Bengal.

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1 Short Title.—This short title was given by the Amending Act, 1903 (I of 1903).
2 The words "should have charge of the collection of the stamp-duty within the town of Calcutta, and that he” which were repealed by the Amending Act, 1891 (XII of 1891), are omitted.
3 The words and figures "the said Regulation, or under Act II of 1849, or” were repealed, ibid.
4 The Calcutta Land-revenue Act, 1850.